

- (d) Mineral Oils;
- (e) Electricity;
- (f) Shipping;
- (g) Investment;
- (h) Tea Plantations; and
- (i) Coal Mining?

**The Minister of Revenue and Expenditure (Shri Tyagi):** A statement giving the required information so far as it is available is placed on the Table of the House. [See Appendix VI, annexure No. 51]

**INDRAPRASTHA AND HASTINAPUR**

**528. Shri Tefkikar:** Will the Minister of Education be pleased to state;

(a) whether the archæological sites of Indraprastha and Hastinapur in Delhi (where there are no apparent traces of ancient history) are going to be preserved for excavating and studying the remains or going to be utilised for the purpose of building houses; and

(b) how the boundaries of those ancient cities would be marked?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) The site of Indraprastha has not yet been definitely identified.

Hastinapur has been identified east of Meerut. The site is protected and no buildings are allowed on it.

(b) The boundaries of Hastinapur are indicated by the mounds.

The question does not arise in the case of Indraprastha as the site has not yet been identified.

**RESERVED ASSEMBLY CONSTITUENCIES IN RAJASTHAN**

**529. Shri Bheekha Bhal:** (a) Will the Minister of Home Affairs be pleased to state whether it is a fact that some of the reserved Assembly constituencies in Rajasthan could not be contested by the people of the areas for want of declaring as Scheduled Areas under the President's Order?

(b) If so, what are the names of such constituencies?

(c) Have Government received any representation from the State of Rajasthan to rectify the anomalous position?

(d) Do Government intend to declare these areas as Scheduled Areas?

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**The Deputy Minister of Home Affairs (Shri Datar):** (a) and (b). The facts regarding these constituencies are as follows:—

One seat in each of the under-mentioned double-member territorial constituencies of the Rajasthan State Assembly is reserved for the Scheduled Tribes:—

- Bagidora.
- Dungarpur.
- Partargarh-Nimbahera.
- Saira.
- Sarada-Salumber.

Under the Scheduled Areas (Part B States) Order, 1950, only certain parts of the Dungarpur, Banswara and Chittorgarh districts are Scheduled Areas in the State of Rajasthan. Under the Constitution (Scheduled Tribes) Order, 1950, in Rajasthan, only Bhils living in the Scheduled Areas of the State are members of the Scheduled Tribes. But Bhils residing in any other part of the three districts or in any other district and persons belonging to any other Tribe anywhere in the State are not members of the Scheduled Tribes. Under clause (a) of section 5 of the Representation of the People Act, 1951, such persons as do not belong to any of the Scheduled Tribes are precluded from seeking election to any of the seats reserved in the Legislative Assemblies for the Scheduled Tribes.

(c) Yes.

(d) It is necessary to undertake legislation if any further areas are to be declared as Scheduled Areas. It has been decided that such legislation should not be undertaken till the matter has been investigated by the Backward Classes Commission.

**ANTI-CORRUPTION COMMITTEE**

**530. Shri L. J. Singh:** Will the Minister of States be pleased to state:

(a) whether the Government of India have appointed any Anti-corruption Committee like the one appointed by the Delhi State Government, especially for those Centrally Administered Areas where there are no legislatures, to enquire into the causes of corruption in various departments of Government and to lessen the chances of corruption among the employees of Government; and

(b) if the answer to part (a) above be in the negative, whether Government will consider the desirability of appointing a Committee for the States mentioned above?